

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

SI No	Name of Creditor	Address	Email ID	Amount Claimed (Rs)	Amount of Claim Admitted (Rs)	Voting Right in CoC (%)	Remarks
3	SLD Steels Private Limited	1st Cross, BC Mallaiah Compound, Bellary-583104	kck.prasad@gmail.com kkmbellary@gmail.com, Esrinivas1212@gmail.com	43,00,00,000.00	-	0.00%	<p>Claim not admitted by IRP and advised the claimant vide his email of 30th Sept 19:-</p> <p>i. Form "C" is meant to be filed by financial creditors as per the provisions of IBC code 2016. Please advise as to how your Claim can be considered under the "financial creditor"</p> <p>ii. As per the evidence furnished with the claim under reference, an amount of Rs. 10 cr. has been remitted to M/s. Noble Ispat & Energies limited; Rs. 5 cr each, as per Canara Bank Bellary letters dated the 27th March 2019 and 29th March 2019. Please advise as to how you have arrived at the claim of Rs.43 cr. The calculation sheet in this regard may please also be furnished. If some interest has been charged on the amount remitted to M/s. Noble Ispat & Energies Limited, please provide us the documents contract entered into with M/s. Noble Ispat and Energies Limited.</p> <p>iii) On perusal of the tripartite agreement, attached with your claim under reference, it appears that various terms of the agreement agreed upon by your company, have not been complied with. In the circumstances, please advise us as to whether the tripartite agreement is still valid.</p>